

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.205/MP/2023**

Subject : Petition under Section 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against GUVNL and Rajasthan Discoms/RUVNL towards the wrongful and unsustainable demand towards contract year penalty for availability below 75% (DC penalty) for the contract year 2022-2023.

Date of Hearing : **6.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Tata Power Company Ltd.

Respondents : GUVNL & Ors.

Parties Present : Ms. Shubhi Sharma, Advocate, TPCL  
Shri Adarsh Kumar, Advocate, TPCL  
Ms. Samprati Sing, Advocate, TPCL  
Shri M.G Ramachandran, Sr. Advocate, GUVNL  
Ms. Ranjitha Ramachandran, Advocate, GUVNL  
Ms. Srishti Khiudera, Advocate, GUVNL  
Shri Anand K Ganesan, Advocate, PGCIL  
Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Amal Nair, Advocate, RUVNL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground of the arguing/lead counsel's non-availability due to personal difficulty. The said request was not opposed by the learned counsel for the Respondent. Accordingly, the matter was adjourned.

2. The Petition will be listed for the hearing on **17.6.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**